CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

Original Application No. 042/00209/2017

Date of Order: This, the 29th day of October 2018

THE HON'BLE SMT. MANJULA DAS, JUDICIAL MEMBER THE HON'BLE MR. N. NEIHSIAL, ADMINISTRATIVE MEMBER

- Lashram Nilachandra Singh
 S/O (L) Yaima Singh
 Resident of Iramsiphan Mamang Leikai
 P/s Wangoi, Date of Joining 28.09.1998
 Section Farm and Home Rural Compere.
- Mangastabam Ashatombi Devi S/O – Mangastabam Tondon Singh Resident of Kongpal Chanam Leikai P.O & P.S – Porompat, District – Imphal West, Manipur, Pin – 795005 Date of Joining – 17.08.1998 Section General
- Khaidam Victoria Devi
 W/O Rx. Sivadlas
 Resident of Imphal West, Manipur
 Date of Joining July, 1992
 Section General Announcer Manipur.
- Ningthoujam Lembisana Devi
 S/O Ningthoujam Amuba Singh
 Resident of Lilong Chajing Chingkhong Leikai
 P/O Lilong, Pin 795130, District Imphal
 West, Manipur. Date of Joining May, 2009.
 Section General Announcer.
- Daimei Kumneajinnang
 S/O Deimei Kadu
 Chingameirang Rongmei Village
 Imphal West, Manipur
 Date of Joining September, 2002
 Section General Announcer/ News reader (Kabui).

6. Ahemlu Pamei

W/O – Gainalung Golmei Thoron Thongmeibad, Imphal West, Manipur Date of Joining – September, 2002 Section General Announcer/ News reader (Kabui).

7. Zannet Kamson

D/O – K. Kajuiphun Resident of Dimdailong Imphal, Manipur Date of Joining – 1982 Section General Announcer/ News reader (Kabui).

8. Agong Thaimei

W/O – Gaijinlung Thaimei Resident of Ragailong, Near Minuthong Imphal, Manipur, Date of Joining – September, 2002 Section General Announcer/ News reader (Kabui)

9. Laishram Bijaya Devi

D/O – L. Amar Singh Resident of Kakwa Lamdaibung Canchipur, Imphal, Manipur, Date of Joining – 15.07.1998 Section General Announcer Western Music.

10. Ratankumar Loitongbam

S/O – L. Kulabidhu Singh Resident of Keishampat Jailor Leirak P/O & P/S – Imphal West Imphal West, Manipur – 795001. Date of joining – July, 1992 Section General Announcer Manipur.

11. Huirem Priyojit Singh

S/O – (L) Huirem Krishnamohan Singh Resident of Keishamthong Elangbam Leikai P/O & P/S – Imphal West, 795001, Manipur Date of Joining – 04.02.1998 Section General Announcer Farm And Home.

12. Bijaya Devi

W/O – Dr. N. Kala Singh Resident of Uripok Bachaspati Leikai Imphal West, Manipur, 795001 Date of Joining – May, 2009 Section General Announcer/ Compere/ Western Music.

Sangeeta Nameirakpam D/O – N. Brajamani Resident of Chingamathak Nameirakpam Leikai Nagakraba Leirak, Imphal, 795001, Manipur Date of Joining – May, 2009 Section Casual Announcer Western Music.

- 14. Nandeibam Onika Devi W/O – Salam Priyokumar Singh Moirangkhom Sougaijam Leirak Imphal, 795001, Manipur Date of Joining – July 1992. Section Casual Announcer.
- 15. Huidrom Kiranmala
 W/O Akoijam Chandrajit
 Resident of Singjamei Oinam Thingei
 P/O & P/S Singjamei, Imphal West, 795001.
 Date of Joining June, 1985.
 Section Compere Hindi.
- 16. Laishram Rasheswary Devi Resident of Sagolband Moirang Leirak Imphal West, 795001, Manipur Date of Joining – May, 2009 Section General Announcer.
- 17. Konjengbam Rakesh Kumar S/O – (Late) Konjengbam Angou Singh Resident of Konjengbam Leikai, Moirang Imphal West, Manipur Date of Joining – May, 2009 Section Announcer.
- 18. Mrs Geeta Devi Wife of S. Gagarin Singh Resident of kwakeithel Konjeng Leikai Imphal West, Date of Joining June 2009.

...Applicants

By Advocates: Mr. M.G. Singh, Mr. S.K. Singh, Mr. N.T. Singh & Mr. M.K. Dutta.

-Versus-

THE UNION OF INDIA, represented by Secretary, Ministry of 1.

Information & Broadcasting, New Delhi, Pin -

The Director General, All India Radio, New Delhi, Pin -2.

3. The Assistant Director of Programmes (SW), New Delhi, Pin -

Head of Programme, AIR, Imphal, Pin -4.

... Respondents

By Advocate: Mr. R. Hazarika, Addl. CGSC

ORDER (ORAL)

MANJULA DAS, JUDICIAL MEMBER:

By this O.A., applicants make a prayer to set aside

and quash the impugned guidelines dated 21.02.2017 and

18.04.2017 and to regularize their services.

2. Heard Mr. N.T. Singh, learned counsel for the

applicants and Mr. R. Hazarika, learned Addl CGSC for the

respondents.

3. It was submitted by the learned counsel appearing

on behalf of the applicants that all the applicants are casual

employees in different section of All India Radio, Imphal as

Announcers/Presenters/Comperes/RJs and they have been

4

rendering their services since appointment in their respective posts without any break till date. They were engaged at different point of time during the period from 1985 to 2009 and they continued till 2017. They are aggrieved for the discriminatory and arbitrary action of the respondents in not formulating an appropriate Scheme for Regularization of the Casual Announcers/Comperes (Assignees) working under the respondent authority since long time as well as their impugned action in passing the impugned orders dated 21.02.2017 read with the order dated 18.04.2017 in the matter of audition/rescreening of the Assignees.

- 4. Mr. Singh further submitted that the applicants have approached this court against the Orders/Notifications No. 15/3/2017-P-6 dated 21.02.2017 and No. 15/3/2017-P VI dated 18.04.2017.
- 5. From the reading of the above Orders/Notifications, it is clear that the selection process have been launched with the intention for creating fresh panel for Assignees and also to audition/rescreen the existing Assignees in accordance with the certain guidelines detailed in the said Orders/Notifications dated 21.02.2017 and 18.04.2017.

6. Mr. Singh submitted that the present 18 applicants are working from more than 10 years in various capacities. According to the learned counsel, forcing them again to go fresh audition/rescreen process is arbitrary and not as per law.

Mr. Singh brought to the notice of the court the litigation going on between the department and the existing Assignees for regularisation. According to Mr. Singh, the same has been adjudicated in their favour by the CAT, Ernakulam Bench in O.A. Nos. 1182/2012 and 475/2013 dated 22.11.2013 and upheld by the Hon'ble Kerala High Court in Writ Petition OP (CAT) No. 38 of 2015 dated 27.10.2015 and the matter is now pending before the Hon'ble Supreme Court.

- 7. Mr. Singh fairly submitted that the Hon'ble Supreme Court in SLP No. 13876-13877/2016 dated 05.09.2016 has ordered status quo.
- 8. It is evident from the perusal of records that despite last chances being granted to the respondents for filing written statement, however, they have restrained themselves from filing the same.
- 9. Since all the applicants are casual workers and working under respondent department for long w.e.f. 1985 to

2009, in view of the above fact and without going into the merit of the case, we direct the respondent authority to allow the applicants to continue as such till formation of the Scheme for Regularization of the Casual Announcers/Comperes (Assignees).

- 10. As the Hon'ble Apex Court has ordered status quo vide order dated 05.09.2016 in SLP No. 13876-13877/2016, in view of that, respondents are also directed to implement the order passed by the Hon'ble Apex Court although it is interim measure.
- 11. With the above direction, O.A. stands disposed of. No order as to costs.

(N. NEIHSIAL)
MEMBER (A)

(MANJULA DAS) MEMBER (J)

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